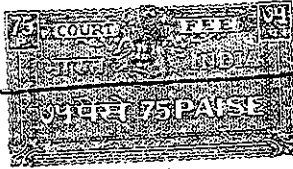


*In the Court of Sh. K. Saxena, ASD, Delhi*



IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN  
MAGISTRATE, DELHI

CC NO: 1185 OF 2003  
*16/12/03*

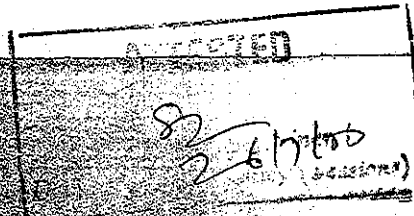
Securities and Exchange Board of India, a  
statutory body established under the  
provisions of Securities and Exchange  
Board of India Act, 1992, having its Head  
office at Mittal Court, B - Wing, 224  
Nariman Point, Mumbai 400 021  
represented by its Asst. General Manager,  
Rakesh Bhanot.

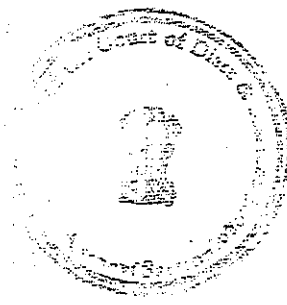
...Complainant

VERSUS.

1. New-Ways Agriculture Ltd. Company  
Incorporated under the Companies Act,  
1956, having its Regd. Office at 301-  
302, 8 Chopra Complex, IIIrd Floor,  
Preet Vihar, New Delhi-110 092.
2. Shri Prem Chand Giri, Director of  
Accused No.1, A-202A, Lajpat Nagar,  
Ghaziabad (U.P.).
3. Shri Pradeep Chaudhary, Director of  
Accused No.1, R/o: Village Rajpur,  
Post Farok Nagar, Distt. Ghaziabad  
(U.P.)
4. Shri Manoj Kumar Giri, Director of

11





Accused No.1, 542, Gangotri  
Apartments, Kaushambi, Ghaziabad  
(U.P.).

5. Shri Dharmendra Giri, Director of  
Accused No.1, R/o: 312, Lajpat Nagar,  
Ghaziabad (U.P.).

6. Shri Deepak Bakshi, Director of the  
Accused No.1, R/o 253,  
B.M.Compound, Railway Road,  
Ghaziabad (U.P.).

.....Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL  
PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND  
EXCHANGE BOARD OF INDIA ACT, 1992

May It Please Your Honour:

FILED  
Date 26/11/14  
Sessions

CC No. 122/2005

18.07.2008

Present: Sh. Rahul Dabas, Advocate for SEBI

None for accused.

Ld. Counsel for SEBI has filed certain documents.

Despite service of the processes under Sections 82/83 Cr.P.C. against the accused on 25.02.2008, nobody has appeared on their behalf. I am satisfied accused nos. 2 to 6, who are directors of accused no.1, have absconded and therefore, they are declared proclaimed offenders. In view of the non-service of accused no.1, Ld. Counsel for SEBI states that no further action is called for with regard to this accused.

Shri Rakesh Bhanot is present, examined as CW.1. Ld. Counsel for SEBI has closed his evidence under Section 299 Cr.P.C. On his request this file be consigned to record room under Section 299 Cr.P.C. with a liberty to the complainant to get it reopened as and when the accused are arrested.

(PADAM KANT SAXENA)  
ADDL. SESSIONS JUDGE:

